

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1014  
ANSWERED ON:25.11.2009  
CENTRALLY SPONSORED SCHEMES  
Botcha Lakshmi Smt. Jhansi;Semmalai Shri S.

**Will the Minister of PLANNING be pleased to state:**

- (a) whether it has come to the notice of the Union Government that parts of funds allocated to States under various Centrally Sponsored Schemes have either been diverted or misused;
- (b) if so, the details thereof including the extent of diversion/misuse of funds allocated and the action taken by the Union Government in the matter;
- (c) whether the Union Government proposes to put in place an effective monitoring mechanism to check the diversion/misuse of funds; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a) to (d) : State-wise release of funds under the Centrally Sponsored Schemes (CSS), as well as monitoring of their utilization by each State, is undertaken by the respective Central Government Ministry/Departments implementing the CSS. The modalities for implementation of such schemes are clearly outlined by the Ministries/Departments of the Central Government in the guidelines of each Scheme. The Administrative Ministry/Department concerned of Union Government and the State Governments ensure proper use of funds given to States. The States also provide Utilization Certificates from time to time based on which further release of funds is made. The Comptroller & Auditor General has the constitutional responsibility to audit the utilization of funds and report any misuse / diversion to the Parliament / State Legislatures.